

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.194/2017

In the matter of :

Swarnaganga Construction (P) Limited

....PETITIONER

**SECTION :**

**Under Section 252**

**Order delivered on 18.1.2018**

**Coram :**

**R. VARADHARAJAN,**

**Hon'ble Member (Judicial)**

**For the Petitioner**

: Mr. Divanshu Mittal, PCS

**For the Respondent/Cor. Debtor**

:

**For the Intervener**

: Ms. Lakshmi Gurung, Standing Counsel,  
Income tax Deptt.

**ORDER**

Learned Counsel for the authorized representative is present. It is represented by the AR that in compliance to the directions passed by this Tribunal on 22.11.2017, notice to the Income tax Department has also been sent in relation to the petition. Ld. Standing Counsel appearing for the Income tax Department represents that notice has been received on 21.12.2017 and that a period of one week be granted for filing the observations. In relation to the respondent ROC, a short time is sought for filing the reply/observations.

Taking into consideration the said representation, the statutory authorities are granted time by 10 days.

Post the matter on 06.2.2018.

*- Sd/-*

**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit

18.1.2018